

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(T) No.1509 of 2020

M/s. Prakash Mica Exports Pvt. Ltd., Giridih. --- --- Petitioner
Versus
The State of Jharkhand & Ors. -- --- Respondents

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

For the Petitioner : Ms. Sidhi Jalan, Adv.
For the State : Mr. Piyush Chitresh, A.C. to A.G.
For the Revenue : Mr. Ratnesh Kumar, Adv.

03/09.09.2020 Learned counsel Ms. Sidhi Jalan appears for the petitioner and the respondent-State is represented by Mr. Piyush Chitresh, A.C. to A.G. Learned counsel Mr. Ratnesh Kumar appears for the G.S.T. Council.

Petitioner has not filed supplementary affidavit as directed by order dated 2nd July 2020. State of Jharkhand has also not filed counter affidavit.

Learned counsel for the petitioner undertakes to file supplementary affidavit within two weeks with copy to the learned counsel for the respondents. Learned counsel for the respondents are allowed four weeks' time to file counter affidavit incorporating their response, if any, to the supplementary affidavit of the petitioner also. However, no further adjournment shall be granted to the petitioner or the respondents on this score.

Matter be listed after four weeks.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/